GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:874
ANSWERED ON:19.03.2012
SCHEMES FOR WELFARE OF DISABLED PERSONS
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the funds allocated and released to Non-Governmental Organisations (NGOs)/implementing agencies by the Government under the various welfare schemes during each of the last three years, State/Union Territory-wise and NGO-wise;
- (b) whether any audit conducted to monitor the utilisation of funds;
- (c) if so, the details thereof including utilisation of funds by each NGOs/ implementing agency during the said period, scheme-wise and State/Union Territory-wise;
- (d) whether the Government has taken note of cases irregularities, misappropriations and misutilisation of funds by NGOs/implementing agencies; and
- (e) if so, the details thereof and the corrective action taken thereon?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c): The major Schemes of the Ministry under which grant-in-aid is released to the Non-Governmental Organizations (NGOs) for welfare of persons with disabilities are as follows: (i) Deendayal Disabled Rehabilitation Scheme & (ii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/ Appliances (ADIP). Information of the funds allocated to NGOs under these Schemes during last three years, State/UT wise and NGO-wise is being compiled.

The grantee organisations are required to, inter-alia, submit the audited statement of accounts in respect of funds released to them during the previous year while applying for grant for subsequent year.

(d) & (e) Whenever such instances are reported, they are referred to State Governments for enquiry and further release of grant-in-aid is considered only on receipt of a satisfactory report.